## GOVERNMENT OF INDIA URBAN DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:2141 ANSWERED ON:27.03.2012 LEASE FOR GOVERNMENT PROPERTY Patasani Dr. (Prof.) Prasanna Kumar

## Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) whether the Supreme Court in its recent judgment on 2G case has emphasised the need for transparency and non discrimination in award and disposal of public property through auction and tender for securing public interest;
- (b) whether the said principles have been followed/being followed in award of lease for high value Government property in Delhi especially fresh lease for group of hotels including Taj Hotel; and
- (c) if so, the details thereof and if not, the reasons therefor?

## **Answer**

## THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI SAUGATA ROY)

- (a): The Ministry of Urban Development is not directly concerned with the 2G case and the Supreme Court judgment thereon. However, in the disposal of public property, the principles of fairness, equity and public interest are invariably followed by the Ministry of Urban Development, as enunciated in the Hon'ble Supreme Court's Judgment.
- (b)&(c): The property under control of the Ministry of Urban Development, if and when leased out, is done through a transparent process by following the laid down rules and procedures. The Ministry has not leased out any piece of land to the Taj Group of Hotels. The Taj Mahal Hotel on Mansingh Road is situated on the land allotted by the L&DO to the NDMC.